

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 91/MP/2016

Subject : Petition seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulation 36(c)(a) (ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

Petitioner : Tata Power Delhi Distribution Co. Ltd. (TPDDL)

Respondents : NTPC Limited & ors

Date of hearing : **16.5.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Ms. Anukriti Jain, Advocate, TPDDL
Shri Apoorva Misra, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri Varun Bhatnagar, TPDDL
Shri Uttam Kumar, TPDDL
Shri Sitesh Mukherjee, Advocate, NTPC
Shri Deep Rao, Advocate, NTPC
Shri Kousik Mandal, NTPC
Shri Nishant Gupta, NTPC

Record of Proceedings

Heard the learned counsel for the Petitioner, TPDDL and learned counsel for Respondent, NTPC at length. The Commission directed the Respondent, NTPC to furnish, on affidavit, the actual station heat rate of the 210 MW units of the generating station for the period from 15.3.2016 till closure of the plant on or before **7.6.2019**.

2. Subject to this, order in the Petition was reserved.

By order of the Commission

**Sd/-
(B.Sreekumar)
Dy. Chief (Law)**

